

J KARTHIGA
Insolvency Professional

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Regn. No. – IBBI/IPA-001/IP-P00752/2017-2018/11284

16th January 2020

To
The National Company Law Tribunal
Chennai Bench
Corporate Bhavan
Chennai

SUB: List of Creditors under Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by J Karthiga, Interim Resolution Professional under the Insolvency & Bankruptcy Code, 2016.

Sir,

I, J Karthiga, Interim Resolution Professional was appointed by the Hon'ble NCLT, Chennai Bench in the matter of G K Steel and Allied Industries Ltd.

I herewith enclose the List of Creditors under Regulation 13(1)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for which I enclosed the List of Creditors along with the annexure in 3 sets indicated in green sheet as per your specification.

I request the Hon'ble NCLT Chennai Bench to accept my Report and take it on your records.

Thanking you



J Karthiga
Interim Resolution Professional

J.KARTHIGA, B.A., M.L.
Registered Insolvency Professional
Reg.No.:IBBI/IPA-001/IP-P00752/2017-2018/11284
Sri Nivas, No.1, Old No.1052,
41st Street, Korattur, Chennai - 600 080.

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CP/1006/IB/2018
IN THE MATTER OF
M/s. G K STEEL AND ALLIED INDUSTRIES LIMITED

J. KARTHIGA

...Interim Resolution Professional

And

IFCI LIMITED

....Financial Creditor

VERSUS

M/s. G K STEEL AND ALLIED INDUSTRIES LIMITED

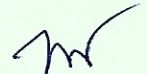
....Corporate Debtor

List of Creditors under Regulation 13(2)(d) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations by J Karthiga, Interim Resolution Professional under the Insolvency and Bankruptcy Code, 2016.

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2	A	List of creditors along with amount claimed, claims admitted, security interest in respect of the claims	3

Dated at Chennai, the 16th January 2020



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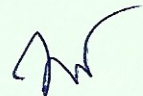
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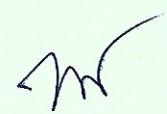
1. The application for Corporate Insolvency Resolution Process filed by IFCI Ltd, Financial Creditor under Section 7 of the Insolvency and Bankruptcy Code, 2016 ("Code") read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 against M/s. G K STEEL AND ALLIED INDUSTRIES LIMITED., (hereinafter referred to as "Corporate Debtor") was admitted by the Hon'ble National Company Law Tribunal, Chennai (hereinafter referred to as "Hon'ble Bench" vide Order No.CP/1006/IB/2018 on 20.12.2019. and the Hon'ble Bench was pleased to appoint Mrs. J Karthiga as the Interim Resolution Professional (IRP) to carry out the functions mentioned under the Code. The copy of the said Order was however received by the IRP on 24.12.2019 and she assumed duties from the said date.



2. The IRP issued Public Announcement (Form A) on 26.12.2019 which was published in two widely circulated newspapers viz., Financial Express (English) and Malai Malar (vernacular) in 26.12.2019 dated editions.
3. The Interim Resolution Professional received the proof of claim in Form C from three Financial Creditors viz., State Bank of India, International Asset Reconstruction Company Pvt Ltd and the IFCI Ltd as on 12.01.2020. All the claims were admitted by the IRP on the basis of the available documents and proofs received from the said Financial Creditors subject to further verification of additional documents requested for by the IRP from the Corporate Debtor.
4. The Interim Resolution Professional has not received any claim from any Operational Creditor, Workmen and Employees or from any other creditor as on 12.01.2020.
5. The IRP is filling this list of creditors only on the basis of claims received and shall revise the amounts of claim admitted, including the estimate of claims at a later stage, if necessary in accordance with Regulation 14(2) of IBBI (Insolvency Resolution Process for Corporate Persons) 2016.
6. In compliance with Regulation 13(2)(d) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, a list of creditors along with amount claimed, estimated claim admitted, security interest in respect of the claims is enclosed herewith as **Annexure A**. The list of creditors has been compiled as on 12.01.2020 which was the last date the claims were received.

Date: 16.01.2020

Place: Chennai



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Annexure A

G K STEEL AND ALLIED INDUSTRIES LTD

NAME OF CREDITOR	ADDRESS	CATEGORY	TOTAL AMOUNT CLAIMED BY THE CREDITOR IN RS. (CRORE)	PRINCIPAL AMOUNT & INTEREST	AMOUNT ADMITTED	COMMENTS OF THE IRP
STATE BANK OF INDIA	Stressed Assets Management Branch, Raja Plaza, First Floor, No.1112, Avinashi Road, Coimbatore - 37	Financial Creditor	2,11,10,56,441.83	2,11,10,56,441.83	2,11,10,56,441.83	Claim admitted as per FC's records submitted, subject to verification of CD's records
INTERNATIONAL RECONSTRUCTION PRIVATE LIMITED	ASSET COMPANY Door No.1, 9th Floor, Prashanth Real Gold Tower, D.No.39, North Usman Road, T. Nagar, Chennai -17	Financial Creditor	78,86,80,723.00	PRINCIPAL: 2,25,96,451 INTEREST: 76,60,84,272	78,86,80,723.00	Claim admitted as per FC's records submitted, subject to verification of CD's records
IFCI LIMITED	Continental Chambers, 2nd Floor, 142, M.G. Road, Nungambakkam, Chennai -34	Financial Creditor	1,03,61,01,211	PRINCIPAL : 131,71,000 INTEREST: 102,29,30,210	1,03,61,01,211	Claim admitted as per FC's records submitted, subject to verification of CD's records

TOTAL AMOUNT
CLAIMED

3,93,58,38,375.33

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